

● US-CHINA STANDOFF

China dares Trump to hit back with Hong Kong power grab

Move triggers calls for fresh protests and sends MSCI Hong Kong index to its worst loss since 2008

BLOOMBERG
Hong Kong/Beijing, May 22

ON THE FIRST day of China's biggest political event of the year, Xi Jinping sent a clear message to Donald Trump: We're going to do what we want in Hong Kong, and we're not scared of the consequences.

China confirmed on Friday that it would effectively bypass the city's legislature to implement national security laws, which have long been resisted by residents who fear they will erode freedoms of speech, assembly and the press. The announcement, which came on the same day China refrained from setting an economic growth target for the first time in decades, triggered immediate calls for fresh protests and sent the MSCI Hong Kong index to its worst loss since 2008.

For Xi, the move allows Beijing to reassert dominance over a piece of Chinese territory where his government was rendered impotent during sometimes-violent protests last year. Facing rising unemployment in the mainland due to the Covid-19 outbreak and the potential for a big loss in Hong Kong legislative elections set for September, the Communist Party decided it had more to gain by acting decisively to stem any potential threats.

"Xi feels threatened, the leadership feels threatened — this is a crisis," said David Zweig, an emeritus professor at the Hong Kong University of Science and Technology and director of Transnational China Consulting. "This is, 'We're not going to give an inch, we're going to tighten up, and Hong Kong's national security as a potential subversive center is greater than its economic value.'"

The move risks triggering yet another round of tit-for-tat escalation between the US and China, which have seen ties spiral to their worst in decades since Covid-19 began spreading around the world. From supply chains and visas to cyberspace and Taiwan, the world's two largest economies are poised for confrontation on a number of fronts as both Xi and Trump seek to win over domestic constituencies looking for someone to blame for a deterioration in living standards.

The unease within the party leadership was on display at the opening of the National

China seeks India's support for its new law to crackdown on HK protestors

PRESS TRUST OF INDIA
Beijing, May 22

CHINA HAS SOUGHT the support and understanding of India and other countries for its controversial decision to impose a new national security law on Hong Kong, saying the new legislation is aimed at containing the "secessionist" forces in the former British colony who have posed a "grave threat" to the country's national security and sovereignty.

China has sent demarches to India and several other countries explaining the reason for the new draft legislation with a reminder that "upholding national security" in Hong Kong Special Administrative Region is "purely China's internal affair and foreign country may interfere in this matter." Hong Kong is a Special Administrative Region of China. It has observed a "one country, two systems" policy since Britain returned sovereignty to China.



China confirmed on Friday that it would effectively bypass Hong Kong's legislature to implement national security laws

People's Congress in Beijing, where Premier Li Keqiang announced China would abandon its decades-long practice of setting an annual target for economic growth due to "great uncertainty" in the world economy.

While rolling out only moderate stimulus, the government nevertheless made clear that stabilising employment had become the top priority. Defense spending this year was set to grow at the slowest pace since 1991.

"We will strive to keep existing jobs secure, work actively to create new ones, and help unemployed people find work," Li said. The shifting away from a hard target for output growth breaks with decades of Communist Party planning habits and is an admission of the deep rupture that the disease has

caused. Economists surveyed by Bloomberg see an expansion of just 1.8% this year, the worst performance since the 1970s.

China sought to avoid reviving trade tensions with Trump, who has escalated his rhetoric against Beijing as his poll numbers have fallen in the wake of the pandemic. Li noted that China will work with the US to implement the "phase one" agreement they reached in January, just before the virus sent the economy -- and potentially Trump's re-election prospects -- into a tailspin.

"The Chinese leadership does not want to be accused of walking away or reneging on the US-China trade agreement," said James Green, a former State Department official who is now a adviser for geopolitical consulting firm McLarty Associates.

SHUBHAM HOUSING DEVELOPMENT FINANCE CO. LTD.
Corporate Office : 425, Udyog Vihar Phase IV, Gurgaon-122015 (Haryana)
Ph. : 0124-4212530/31/32, E-Mail: customercare@shubham.co website : www.shubham.co

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)

Whereas the undersigned being the authorized officer of the Shubham Housing Development Finance Company Limited (hereinafter called Shubham) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice calling upon borrowers to repay the amount within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described hereinbelow in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Shubham Housing Development Finance Company Limited for an amount detailed below and interest thereon.

The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details are as below:

S. No.	Loan No/Borrower(s), Co-Borrower	Demand Notice Amount	Date of Demand Notice	Secured Asset	Date of Affixation
1.	DEL_1505_038776, Mohd Parvez Alam, Farzana Khatoun	Rs. 13,55,002/-	25-02-2020	Khasra No. 1238, GF, Hanjit Nagar, Village - Loni, Pargana-Loni, Tehsil & Distt.- Ghaziabad, Uttar Pradesh - 201101	19/05/2020
2.	DEL_1512_049680, Raj Narayan Maurya, Dhanarawat Devi	Rs. 10,13,333/-	25-02-2020	Plot No. 292/1, First Floor, (Khasra No. 568), Gali No. 2, Sahibabad, Ghaziabad, Uttar Pradesh -201005	19/05/2020

Place : Gurgaon
Date : 22-05-2020

Authorized Officer,
Shubham Housing Development Finance Company Ltd.

सिविल सर्जन, पानीपत
ई-निविदा आमंत्रण सूचना

स्वास्थ्य विभाग, हरियाणा की ओर से सिविल सर्जन पानीपत निम्नवर्णीत कार्य के लिए एक वर्ष की अवधि दिनांक 01.07.2020 से 30.06.2021 है, के लिए निविदा दस्तावेजों में प्रदान किए गए अन्य पात्रता मापदंड तथा वैध लाइसेंसधारक पात्र बोलीदाताओं के वेबसाइट <https://haryanaeprocurement.gov.in/> पर आनलाईन बोलियां आमंत्रित करते हैं।

क्र.सं.	निविदा का विवरण	बोली दस्तावेज शुल्क	ई.एम.डी. की राशि	निविदा दस्तावेज डाउनलोड की प्रारंभिक तिथि	निविदा प्रस्तुति/कार्य की अंतिम तिथि	ई.एम.डी. व डेडर जमा करने की तिथि	डेडर खोलने की तिथि
1	नागरिक अस्पताल पानीपत (200 Bedded) में स्थित समर्थक सेवाएं अतिरिक्त समर्थक सेवाएं मांग अनुसार प्रदान करना जिनमें निम्न पद इस प्रकार हैं:- Ward Servent, Sweeper, Mali, Dhobi, Electrician, Electrician, Helper, Carpenter, Carpenter Helper, Mason, Mason Helper, CSSD Technician, CSSD Helper, Fire Safety Officer, 24x7 Complaint cell representative, Gas Manifold technician, Sewer Man, Supervisor, Computer Operator, Plumber शामिल हैं।	10000/-	6 लाख	25.05.2020 प्रातः 08.00 बजे	09.06.2020 दोपहर 12.00 बजे तक	09.06.2020 दोपहर 12.00 बजे तक	10.06.2020 प्रातः 10.00 बजे

विस्तृत निर्देशन निविदा की नियम एवं शर्तें संशोधन वेबसाइट <https://haryanaeprocurement.gov.in/> पर देखे जा सकते हैं।

हस्ता./-सिविल सर्जन पानीपत

80995/Hry

NEULAND LABORATORIES LIMITED
(CIN : L85195TG1984PLC004393)
Regd. office: Sanali Info park, 'A' Block, Ground floor
8-2-120/113, Road No.2, Banjara Hills, Hyderabad-500034

EXTRACT OF CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31 MARCH 2020
(Amount in lakhs of ₹, unless otherwise stated)

Sl. No.	Particulars	Quarter Ended 31.03.2020	Quarter Ended 31.03.2019	Year Ended 31.03.2020	Year Ended 31.03.2019
1	Revenue from operations	19,164.19	17,266.17	76,271.08	66,682.95
2	Net profit for the period before tax	1,719.80	817.64	5,292.25	2,033.73
3	Net profit for the period after tax	(929.57)	663.65	1,621.05	1,644.16
4	Total comprehensive income for the period	(894.50)	611.00	1,577.65	1,675.93
5	Paid-up Equity Share Capital (Face value: ₹10 each)	1,290.05	1,290.05	1,290.05	1,290.05
6	Other equity (excluding revaluation reserves) as shown in the audited balance sheet	69,621.83	68,556.84	69,621.83	68,556.84
7	Earnings Per Share (of ₹10 each) (In absolute ₹ terms)				
(a) Basic		(7.25)	5.17	12.63	13.06
(b) Diluted		(7.25)	5.17	12.63	13.06

Note 1: The financial results for the quarter and year ended 31 March 2020 have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 22 May 2020.

Note 2: Key Standalone Financial Information:

Particulars	Quarter Ended 31.03.2020	Quarter Ended 31.03.2019	Year Ended 31.03.2020	Year Ended 31.03.2019
Revenue from operations	19,166.59	17,266.17	76,271.08	66,682.95
Net profit for the period before tax	1,707.68	809.05	5,249.58	1,983.50
Net profit for the period after tax	(935.00)	672.95	1,588.01	1,614.34

Note 3: The above is an extract of the detailed format of Audited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Audited Financial Results are available on the Stock Exchange websites, www.nseindia.com and www.bseindia.com and on the Company's website www.neulandlabs.com

By Order of the Board
For Neuland Laboratories Limited

Sd/-
Dr. D.R.Rao
Chairman & Managing Director
(DIN 00107737)

Place: Hyderabad
Date : 22 May 2020

BCCI won't push for WC postponement

AMLAN CHAKRABORTY
New Delhi, May 22

INDIA'S CRICKET BOARD will not push for the Twenty20 World Cup in Australia to be postponed but would consider staging the Indian Premier League (IPL) in the October/November slot if it becomes available, a senior BCCI official has told Reuters.

This year's IPL, which is worth almost \$530 million to the BCCI, has been indefinitely postponed because of the Covid-19

pandemic while the World Cup, which is scheduled to begin on October 18, is also in jeopardy. Reports in Australian media have suggested India's

influential board may look to push for the World Cup to be postponed to open up a win-

dow for the IPL. World Cup contingency plans are on the agenda at next week's International Cricket Council (ICC) board meeting but BCCI treasurer Arun Singh

Dhumal said India would not be recommending it be pushed back. —REUTERS

PUBLIC NOTICE
M/S SATNAM AGRI PRODUCTS LIMITED (In Liquidation)
(CIN: U15138PB2003PLC026185)
Registered Office: Village Partappura, Jamshar Road, Near Lambra, Jalandhar
The E-Auction Sale Notice dated 08.05.2020 is hereby called-off/withdrawn due to the announcement of Lockdown 4.0 by the Central Government. Fresh dates and procedure shall be announced soon.
Mahesh Bansal, Liquidator
IBBI Reg. No. - IBBI/PA-001/IP-P00785/2017-2018/11341
Address: SCF-24, First Floor, Bhadour House, Ludhiana, Punjab, India
Contact No.: 9814117576
Email: rpmareshbansal.satnamagri@gmail.com
emmbee.consulting@gmail.com
Date: 22.05.2020
Place: Ludhiana

GPI TEXTILES LIMITED
QUOTATION OF JOB WORK FOR MANUFACTURE OF YARN IN GPI TEXTILES LIMITED, NALAGARH
GPI Textiles Limited, Nalagarh wants to give two of its mills, consisting 52000 spindles, for job work for manufacture of Polyester/Melange/Recycled/Polyester Cotton yarn. Interested candidate may give quotation in sealed envelope to my office at the address mentioned below or through e-mail at ip.gpitextiles@ducturus.com on or before 2 PM on 26.05.2020. You may plan site visit to see the facilities available. Detailed terms and conditions can be sought from mail id at ip.gpitextiles@ducturus.com.
CA Jalesh Grover
Resolution Professional
GPI Textiles Limited
Place: Chandigarh
Dated: 22.05.2020
Ducturus Resolution Professional Pvt. Ltd.
1st Floor, SCO 818, NAC Manimajra, Chandigarh -160101
Mail- ip.gpitextiles@ducturus.com, Mobile: 95010-81808

UNIMONI FINANCIAL SERVICES LTD
(Former UAE Exchange & Financial Services Limited.)
Regd. Off.: - N.G. 12 & 13, Ground Floor, North Block, Manipal Centre, Dickenson Road, Bangalore - 560 042. Corporate Identity Number: U85110KA1995PLC018175

PUBLIC NOTICE
This is to inform & notify the Public about the relocation of GURGAON Branch of Unimoni Financial Services Ltd (Former UAE Exchange & Financial Services Limited), effective from 31st May 2020.
Old address: UNIMONI FINANCIAL SERVICES LTD., First Floor, 531/16, Gurudwara Road, Baraf Khana, Gurugram, HARYANA - 122001
New Address: UNIMONI FINANCIAL SERVICES LTD., A-337, First Floor, Charan Das Complex, Vasant Kunj Road, Mahipalpur, DELHI - 110037. Mob: +91 95404 82802.
For more details, please contact Unimoni Financial Services Ltd.
Contact Person: Shakir Ali - Manager
Contact Number: +91 95404 82802. Toll Free: 1800 102 0555.

Dedicated Freight Corridor Corporation of India Ltd
(A Government of India (Ministry of Railways) Enterprise)

NOTIFICATION OF REQUEST FOR EXPRESSION OF INTEREST
Number - HQ-ENW/COMMS(TMMS)/1 /2020-0/o- GGM/WC-1/DFCC dated 11.05.2020
Name of the Project :Dedicated Freight Corridor Corporation of India Ltd.
Assignment Title : Development, Installation, Commissioning and Operation of Track Maintenance Management System for DFCCIL.
1. The Dedicated Freight Corporation of India Limited (DFCCIL) invites eligible Parties/Firms to indicate their interest in providing the Track Maintenance Management System for DFCCIL i.e. "Development, Installation, Commissioning and Operation of Track Maintenance Management System for DFCCIL" Interested Parties/Firms should provide information demonstrating that they have the required qualifications and relevant experience to perform the services.
2. Interested Parties/Firms are informed that a Notification, bearing same reference number & containing requisite instructions & further information for EOI submission, has been uploaded on DFCCIL Website www.dfccil.com/IREPS for downloading.
3. Parties/Firms are requested to download the EOI notification, prepare and subsequently submit their EOI, accordingly, up to 15.06.2020 at the address given in the aforesaid Notification. pment, Installation, Commissioning and Operation of Track Maintenance Management System for DFCCIL.

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of corporate debtor	NATH SOLVENT EXTRACTIONS PVT LTD
2. Date of incorporation of corporate debtor	16/10/1990
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15143HR1990PTC048736
5. Address of the registered office and principal office (if any) of corporate debtor	192, K.M. Stone, G. T. Road, VIII. Mohra, Ambala, Haryana-133004
6. Insolvency commencement date in respect of corporate debtor	18/05/2020 (Order received by IRP on 20.05.2020)
7. Estimated date of closure of insolvency resolution process	13.11.2020 (Being 180 days from commencement of CIRP)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Krishan Rajesh Chaudhary (IBBI/PA-001/IP-P00684/2017-2018 /11161)
9. Address and e-mail of the interim resolution professional, as registered with the Board	879, Sector 40, Near Community Center, Gurgaon, Haryana-122001 krajeshchaudhary@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	405, New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi-110001. cirp.nse@gmail.com
11. Last date for submission of claims	01.06.2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. a) Relevant Forms and b) Details of authorized representatives are available at:	a) Relevant Forms available at- https://bbi.gov.in/home/downloads b) Not Applicable

FOR THE ATTENTION OF THE CREDITORS OF "NATH SOLVENT EXTRACTIONS PVT LTD"
Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of corporate insolvency resolution process of Nath Solvent Extractions Pvt. Ltd. on 18.05.2020.
The creditors of Nath Solvent Extractions Pvt. Ltd., are hereby called upon to submit their claims with proof on or before 01.06.2020 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Sd/-
Name and Signature of Interim Resolution Professional: Krishan Rajesh Chaudhary
Place: Gurgaon
Date: 23.05.2020

UNIMONI FINANCIAL SERVICES LTD
(Former UAE Exchange & Financial Services Limited.)
Regd. Off.: - N.G. 12 & 13, Ground Floor, North Block, Manipal Centre, Dickenson Road, Bangalore - 560 042. Corporate Identity Number: U85110KA1995PLC018175

PUBLIC NOTICE
This is to inform & notify the Public about the relocation of MATHURA Branch of Unimoni Financial Services Ltd (Former UAE Exchange & Financial Services Limited), effective from 31st May 2020.
Old address: UNIMONI FINANCIAL SERVICES LTD., First Floor, Tera Tower, Bhuteshwar Road, Mathura, Uttar Pradesh - 281001
New Address: UNIMONI FINANCIAL SERVICES LTD., First Floor, N - 9 Sec 18, Noida, Uttar Pradesh - 201301.
Mob: +91 96250 88618.
For more details, please contact Unimoni Financial Services Ltd.
Contact Person: Gauri Shankar – Branch Head
Contact Number: +91 96250 88618. Toll Free: 1800 102 0555.

Haryana Medical Services Corporation Limited
Bays No. 59-62, Sector-2, Panchkula, Haryana
Website: www.hmscl.org.in, Ph. No. 0172-2575578

PUBLIC NOTICE
Haryana Medical Services Corporation Limited has recently procured following item on the rates and certification mentioned below:-

Sr. No.	Name of Item	Approved Rate per Unit, Inclusive of GST, For Haryana	Certification
1.	Infra Red Thermal Scanner	Rs. 2,875/- (3 Years replacement Warranty)	USFDA Approved/ European CE/CE

HMSCL is in the process of purchasing 2000 Nos. approx. of Infra Red Thermal Scanners on the Certifications and condition mentioned above. Interested parties who are willing to supply **Infra Red Thermal Scanners** from ready stock and capacity to supply within 4 days of issue of supply order with certifications mentioned above, are requested to quote their lowest rate which should be lower or equal to the above mentioned rates. Preference will be given to firm quoting lowest net rates including all taxes, FOR Haryana. The successful party will be required to submit performance Bank Guarantee @5% of value of supply order. For delay in supplies, penalty @2.5% per week will be applicable. HMSCL reserves the right to cancel the order anytime in case of no/late delivery.

The interested parties are requested to send their proposal on email id: equipmentdgm2020@gmail.com along with all relevant documents before 09.00 A.M. on 29.05.2020 along with 2 samples of offered model for demonstration to **Haryana Medical Services Corporation Limited, Bays No. 59, Sector-2, Panchkula** before above mentioned date and time.

HMSCL reserves the right to revise or cancel the proposal anytime.

Sd/- General Manager (Equipment),
For Managing Director, HMSCL, Panchkula.

80997/HRY

SYSCHEM (INDIA) LIMITED
Regd. Off.: Village Bargodam, Tehsil Kalka, Distt. Panchkula (Haryana)
Tel. No.: 0172-5070472 CIN: L24219HR1993PLC032195
Website : www.syschem.in ; Email: info@syschem.in

NOTICE OF POSTAL BALLOT
Members are hereby informed that pursuant to the provisions of Section 110 and other applicable provisions of the Companies Act, 2013 ("the Act") read with the Companies (Management and Administration) Rules, 2014 ("the Rules"), as amended, Syschem (India) Limited ("the Company") is seeking approval from its members for passing of Special Resolution as set out in the Postal Ballot Notice dated 12th May, 2020 ("Postal Ballot Notice") by way of electronic voting.
In terms of relevant provisions of the Act read with the Rules and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") for holding General Meeting / conducting postal ballot process through e-voting vide General Circular Nos. 14/2020 dated 8th April, 2020 and General Circular No. 17/2020 dated 13th April, 2020 ("MCA Circulars"), the postal ballot notice along with the instructions regarding e-voting has been sent only by e-mail on Friday, 22nd May, 2020 to all those members, whose e-mail address is registered with the Company or with the Depositories/ Depository Participants, Beetal Financial & Computer Services Pvt. Ltd ("RTA") and whose names appear in the Register of Members/list of Beneficial Owners as on Friday, 15th May, 2020 ("Cut-off Date"). Members are required to communicate their assent or dissent through the remote e-voting system only.
The postal Ballot Notice is available on the website of the company at www.syschem.in and on the e-voting website of CDSL at www.evotingindia.com. As per the MCA Circulars and in view of the non-availability of postal and courier services, physical copy of Postal Ballot Notice, Postal Ballot Form and pre-paid business reply envelop have not been sent to the Members for this Postal Ballot.
Members who have not registered their E-mail address and in consequence could not receive the Postal Ballot Notice may get their e-mail address registered with the Registrar and Share Transfer Agent Beetal Financial & Computer Services Pvt. Ltd., by sending an email to the Company's Share Transfer Agent at beetalrta@gmail.com. Member(s) may also intimate the same to the Company by writing at info@syschem.in. The members shall provide the following information in the email-
Full Name
No. of shares held:
Folio Number (if shares held in physical) and PAN
Share certificate number (if shares held in physical)
DP ID & Client ID (if shares are held in demat) and PAN
Email id to be registered and Mobile No.:
-The System checks the authenticity of the client ID/ Folio no. and PAN and sends the different OTPs to mobile no. and email address to validate.
-Members to enter the OTPs received by SMS and E-mail to complete the validation process. (OTP will be valid for 5 minutes only)
-System confirms the registration of E-mail address.
Post successful registration of the E-mail address, Members would get soft copy of the Notice and the procedure for e-voting, mentioned in the Notice to be followed.
Mr. Kanwaljit Singh, Practicing Company Secretary (CP No. 5870, Membership No. FS901) has been appointed as "Scrutinizer" for conducting the Postal Ballot process in a fair and transparent manner.
In compliance with the provisions of Section 108 and 110 of the Act read with the Rules made thereunder, Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015, as amended, ("the Listing Regulations") and in accordance with the MCA Circulars, the Company has engaged CDSL as the agency for facilitating remote e-voting to enable Members to cast their votes electronically ("remote e-voting"). Voting rights of the Members shall be reckoned as on Cut-off Date. Person who is not a Member as on Cut-off Date should treat this Notice for information purpose only.
The period of E-voting shall commence on Tuesday, 26th May, 2020 at 9.00 a.m. (IST) and end on Wednesday, 24th June, 2020 at 5.00 p.m. (IST). The E-voting module shall be disabled by CDSL for voting after the above mentioned time. No voting shall be allowed thereafter. Once the vote is confirmed by the Members, he / she shall not be allowed to change it subsequently.
The result of the Postal Ballot shall be announced not later than 5.00 p.m. (IST) on Friday, 26th June, 2020 at the Registered Office of the Company. The resolution, if passed by the requisite majority, shall be deemed to have been passed on the last date specified by the Company for E-voting, i.e. Wednesday, 24th June, 2020.
The result of Postal Ballot alongwith the Scrutinizer's Report will be placed on the Company's website i.e. www.syschem.in and on the E-voting website of CDSL, i.e. www.evotingindia.com. The same shall simultaneously be communicated to the BSE Limited, where the shares of the Company are listed and displayed at the Registered Office and Corporate Office of the Company once the lockdown is lifted.
In case any query / concern / grievance, Members may refer the (i) remote E-voting user manual or (ii) Help & Frequently Asked Questions (FAQs), available at the downloads section of www.evotingindia.com or may contact Share Transfer Agent i.e. M/s Beetal Financial & Computer Services Pvt. Ltd., Beetal House, 99, Madangir behind Local Shopping Centre, Near Dada Harsukh Dass Mandir, New Delhi, Delhi, 110 062 Tel.: 011-29961281-2833 E-mail: beetalrta@gmail.com or may write to the Company Secretary at info@syschem.in

Chandigarh
May 23, 2020

For Syschem (India) Limited
Amarjeet Kaur
Company Secretary
Membership No: ACS 17273

आरबीआइ के नए उपायों के बावजूद सूचकांक 260 अंक टूटा

मुंबई, 22 मई (भाषा)।

बैंकिंग और वित्तीय कंपनियों में गिरावट से शुक्रवार को सूचकांक 260 अंक टूट गया। हालांकि, भारतीय रिजर्व बैंक ने अर्थव्यवस्था को उबारने के लिए व्याज दरों में कटौती और कुछ अन्य उपाय किए हैं, लेकिन इससे बाजार में उत्साह का संचार नहीं हो सका।

बीएसई का 30 शेयरों वाला सूचकांक दिन में एक समय 450 अंक तक नीचे चला गया था। हालांकि, बाद में इसमें कुछ सुधार हुआ। अंत में सूचकांक 260.31 अंक या 0.84 फीसद के नुकसान से 30,672.59 अंक पर बंद हुआ। इसी तरह एनएसई का निफ्टी भी 67 अंक या 0.74 फीसद के नुकसान से

भारतीय रिजर्व बैंक ने अर्थव्यवस्था को उबारने के लिए ब्याज दरों में कटौती और कुछ अन्य उपाय किए हैं, लेकिन इससे बाजार में उत्साह का संचार नहीं हो सका।

9,039.25 अंक पर बंद हुआ। सूचकांक की कंपनियों में एक्सिस बैंक का शेयर सबसे अधिक पांच फीसद से ज्यादा नीचे आ गया। एचडीएफसी, बजाज फाइनेंस, आईसीआईसीआई बैंक, टाटा स्टील, बजाज ऑटो, एचडीएफसी बैंक और इंडसईड बैंक के शेयर भी नुकसान में रहे। वहीं दूसरी ओर

महिंद्रा एंड महिंद्रा, इन्फोसिस, एशियन पेंट्स, अल्ट्राटेक सीमेंट और टेक महिंद्रा के शेयर लाभ में रहे।

इससे पहले दिन में केंद्रीय बैंक ने प्रमुख नीतिगत दर रेपो में अचानक 0.40 फीसद की कटौती कर इसे चार फीसद कर दिया। इसी तरह रिवर्स रेपो दर को भी 3.75 से घटाकर 3.35 फीसद पर ला दिया गया है। अर्थव्यवस्था को रफ्तार देने के लिए रिजर्व बैंक प्रमुख ब्याज दरों को वर्ष 2000 के बाद से सबसे निचले स्तर पर ले आया है। केंद्रीय बैंक ने इसके साथ ही ऋण किस्त के भुगतान पर छूट को तीन महीने और बढ़ाकर 31 अगस्त तक कर दिया है।

शेयरखान बाय बीएनबी परिभा के वरिष्ठ उपाध्यक्ष और पूंजी बाजार रणनीति व निवेश

प्रमुख गौरव दुआ ने कहा कि हालांकि रिजर्व बैंक ने ऋण के पुनर्गठन के मोर्चे पर किसी तरह की राहत नहीं दी है। इससे शेयर बाजार निराश हुआ। उन्होंने कहा कि कोविड–19 के प्रतिकूल प्रभाव के अलावा अमेरिका–चीन संबंधों में बढ़ती खटास से भी अनिश्चितता बढ़ रही है, ऐसे में शेयर बाजारों में अभी उतार–चढ़ाव जारी रहने की आशंका है। अन्य एशियाई बाजारों में हांगकांग का हैंगसेंग, चीन का शंघाई कम्पोजिट, जापान का निक्की और दक्षिण कोरिया का कॉस्पी नुकसान में रहे। शुरुआती कारोबार में यूरोपीय बाजार भी नुकसान में थे। अंतरराष्ट्रीय बेंचमार्क ब्रेट कच्चा तेल वापदा 4.38 फीसद के नुकसान से 34.48 डॉलर प्रति बैरल पर आ गया।

रिजर्व बैंक ने एक्जिम बैंक को 15 हजार करोड़ की ऋण सहायता दी

मुंबई, 22 मई (भाषा)।

भारतीय रिजर्व बैंक ने शुक्रवार को सुस्त पड़ते विदेश व्यापार की मदद के लिए भारतीय निर्यात–आयात बैंक (एक्जिम बैंक) को 15 हजार करोड़ रुपए की ऋण सहायता देने की घोषणा की।

केंद्रीय बैंक ने कहा कि एक्जिम बैंक अपने परिचालन के लिए विदेशी मुद्रा उधारी पर निर्भर है और कोविड–19 महामारी के चलते यह संसाधन जुटाने में सक्षम नहीं है, जिसके चलते यह सुविधा दी गई है।

आरबीआई गवर्नर शक्तिकांत दास ने कहा कि एक्जिम बैंक को 90 दिन की अवधि के लिए 15 हजार करोड़ रुपए का कर्ज सुविधा देने का फैसला किया गया है, ताकि वह विदेशी मुद्रा की अपनी जरूरतों को पूरा करने के लिए अमेरिकी डॉलर ख़रेप कर सके। इस ऋण सुविधा को एक साल तक के लिए बढ़ाया जा सकता है। उन्होंने

अमेरिका में इन्फोसिस, शीर्ष अधिकारियों पर मुकदमा रद्द

नई दिल्ली, 22 मई (भाषा)।

इन्फोसिस ने शुक्रवार को बताया कि अमेरिका की एक जिला अदालत में कंपनी और उसके कुछ कर्मचारियों के खिलाफ दायर मुकदमे को रद्द कर दिया गया है। इससे पहले कुछ विसलब्धोअर ने पिछले साल अक्टूबर में शिकायत की थी कि कंपनी के शीर्ष प्रबंधन द्वारा कथित रूप से अनैतिक गतिविधियों को बढ़ावा दिया जा रहा है। इन्फोसिस ने बताया था कि उसे कुछ विसलब्धोअर का शिकायतें मिली हैं कि कंपनी के कुछ शीर्ष प्रबंधक कथित रूप से अनैतिक गतिविधियों को बढ़ावा दे रहे हैं। इस बारे में अमेरिकी बाजार नियामक प्रतिभूति एवं

विनियम आयोग ने भी जांच की थी।

कंपनी ने बताया कि 21 मई 2020 को वादी ने बिना किसी पूर्वाग्रह के मुकदमे को खेच्छा से खारिज कर दिया। विसलब्धोअर ने कंपनी के मुख्य कार्यकारी अधिकारी सलिल पारेख और मुख्य वित्त अधिकारी निर्लंजन राय के कथित अनैतिक गतिविधियों में शामिल होने की शिकायत की थी। इसके बाद कंपनी ने इस मामले की आंतरिक जांच शुरू कर दी थी।

इस साल जनवरी में कंपनी ने कहा था कि उसकी ऑडिट समिति को पारेख और राय के खिलाफ अनैतिक गतिविधि में शामिल होने का कोई सबूत नहीं मिला है। बाद में कंपनी ने दोनों को क्लीन चिट दे दी थी।

घरेलू विमानन सेवा फिर चालू करना अच्छा कदम : एसोचैम

नई दिल्ली, 22 मई (भाषा)।

उद्योग मंडल एसोचैम ने शुक्रवार को सरकार के घरेलू उड़ान फिर शुरू करने के फैसले का स्वागत किया। उसने कहा कि जीवन और आर्थिक गतिविधियों को चलते रहना होगा। पर्यटन और विमानन क्षेत्र अकेले ही अर्थव्यवस्था को गति दे सकते हैं।

एसोचैम की पर्यटन परिषद के प्रमुख सुभाष गोयल ने एक बयान में कहा कि कोरोना विषाणु की वजह से मौजूदा समय में 3.8 करोड़ लोगों का रोजगार दांव पर लगा है। उन्होने कहा कि जीवन और अर्थव्यवस्था से जुड़ी गतिविधियां चलती रहनी चाहिए। हमें कोविड–19 के साथ रहना सीखना

एसोचैम की पर्यटन परिषद के प्रमुख सुभाष गोयल ने कहा कि कोरोना विषाणु की वजह से मौजूदा समय में 3.8 करोड़ लोगों का रोजगार दांव पर लगा है।

होगा। हम पीत ज्वर और तपेदिक के साथ भी यात्रा करना सीख चुके हैं। उन्होंने अंतरराष्ट्रीय उड़ाने जून से शुरू होने की उम्मीद जताई। गोयल पर्यटन क्षेत्र के संगठनों के महासंघ (फेथ) के भी सचिव हैं।

गोयल ने कहा कि पर्यटन और विमानन क्षेत्र अकेले ही अर्थव्यवस्था को दोबारा शुरू कर

सकते हैं, क्योंकि वह रोजगार पैदा करते हैं और आर्थिक वृद्धि के इंजन हैं। उन्होंने कहा कि वर्तमान में 3.8 करोड़ नौकरियां दांव पर हैं।

थिंक गैस हिस्ट्रीब्यूशन प्राइवेट लिमिटेड पंजी. कार्यालय: 306, प्लॉट एच-1, गैस टावर, नेताजी सुभाष प्लेस, पौनमपुर, दिल्ली पश्चिम-110034, भारत CIN: U1102DL2018PTC333212 Tel. No. +91-11-414415521; Email: info@think-gas.com द्वारा सेबी निवेश सलाहकार पंजीकरण का समर्पण थिंक गैस हिस्ट्रीब्यूशन प्राइवेट लिमिटेड ("कम्पनी") सेबी (निवेश सलाहकार) विनियमन, 2013 के अंतर्गत निवेश सलाहकार के रूप में भारतीय प्रतिभूति और विनियम बोर्ड (सेबी) में पंजीकृत है। कम्पनी ने निवेश सलाहकार पंजीकरण सं. INA100013366 का समर्पण करने की प्रक्रिया शुरू की है। इस देखते हुए कोई भी व्यक्ति पाटी इस सूचना की तिथि से 15 दिनों के भीतर सेबी के समक्ष समर्पण के प्रति कोई भी प्रतिनिधित्व कर सकते हैं। स्थान: नई दिल्ली तिथि: 22.05.2020	
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1.	Name of corporate debtor	NATH SOLVENT EXTRACTIONS PVT LTD
2.	Date of incorporation of corporate debtor	16/10/1990
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15143HR1990PTC048736
5.	Address of the registered office and principal office (if any) of corporate debtor	192, K.M. Stone, G. T. Road, Vill. Mohra, Ambala, Haryana-133004
6.	Insolvency commencement date in respect of corporate debtor	18/05/2020 (Order received by IRP on 20.05.2020)
7.	Estimated date of closure of insolvency resolution process	13.11.2020 (Being 180 days from commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Krishan Rajesh Chaudhary IBB/I/PA-001/IP-P00684/2017-2018 /11161
9.	Address and e-mail of the interim resolution professional, as registered with the Board	879, Sector 40, Near Community Center, Gurgaon, Haryana-122001 krjeshchaudhary@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim resolution professional	405, New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi-110001. cirp.nse@gmail.com
11.	Last date for submission of claims	01.06.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	a) Relevant Forms available at- https://bbi.gov.in/home/downloads b) Not Applicable

FOR THE ATTENTION OF THE CREDITORS OF “NATH SOLVENT EXTRACTIONS PVT LTD”

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of corporate insolvency resolution process of Nath Solvent Extractions Pvt. Ltd. on 18.05.2020. The creditors of Nath Solvent Extractions Pvt. Ltd., are hereby called upon to submit their claims with proof on or before 01.06.2020 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Name and Signature of Interim Resolution Professional: Krishan Rajesh Chaudhary
Place: Gurgaon
Date: 23.05.2020

मिशका एक्जिम लिमिटेड						
CIN L51909DL2014PLC270810						
पंजीकृत कार्यालय : जी-31,मूलत, क्रॉस रिवर माल, सीबीडी ग्राउन्ड, शाहदरा, दिल्ली - 110032, email:mishkaxeim@gmail.com						
31 मार्च, 2020 को समाप्त तिमाही एवं वार्षिक के उद्धरित अंकेक्षित वित्तीय परिणाम						
(प्रत्येक शेयर डाटा को छोड़कर ₹० लाखों में)						
क्र० सं०	विवरण	एकीकृत		समेक्षित		
		समाप्त तिमाही	समाप्त वार्षिक	समाप्त तिमाही	समाप्त तिमाही	समाप्त तिमाही
		31.03.2020 (अंकेक्षित)	31.03.2020 (अंकेक्षित)	31.03.2019 (अंकेक्षित)	31.03.2020 (अंकेक्षित)	31.03.2019 (अंकेक्षित)
1	संचालन से कुल आय	183.83	349.88	497.79	192.48	502.88
2	असाधारण मदों से नेट लाभ/(हानि) वित्त कीमत के बाद लेकिन असाधारण मदों से पहले	(11.15)	(72.05)	27.53	(10.63)	27.15
3	कर से पहले नेट लाभ/(हानि) (असाधारण मदों के बाद एवं /अथवा असाधारण मदों)	(11.15)	(72.05)	27.53	(10.63)	27.15
4	कर के बाद पहले नेट लाभ/(हानि) (असाधारण मदों के बाद एवं /अथवा असाधारण मदों)	(10.99)	(72.30)	32.41	(10.80)	31.70
5	अन्य व्यापक आय (कर के बाद)	(0.31)	(25.22)	(5.92)	(0.45)	(4.50)
6	अवधि के लिए कुल व्यापक आय/(हानि) अवधि के लिए (लाभ)/(हानि) शामिल (कर के बाद) एवं अन्य व्यापक आय कर के बाद)	(11.30)	(97.52)	26.49	(11.25)	27.20
7	प्रदत्त इक्वीटी कैपीटल (₹० 10/- सममूल्य के प्रत्येक)	1,445.00	1,445.00	1,445.00	1,445.00	1,445.00
8	अन्य इक्वीटी (मंडार (मंडार रिजर्व को छोड़कर) अंकेक्षित तुलन पत्र के अनुसार	308.77	308.77	406.29	529.69	656.36
9	प्रति इक्वीटी शेयर आय (₹० 10/- सममूल्य के प्रत्येक) (वार्षिक नहीं)					
क) बेसिक		(0.08)	(0.50)	0.22	(0.07)	0.22
ख) डायन्यूटेड		(0.08)	(0.50)	0.22	(0.07)	0.01

टिप्पणी: उपरोक्त तिमाही/वार्षिक वित्तीय परिणामों का उद्धरित विस्तारित प्रारूप सेबी (लिटिंग दायित्वों एवं प्रकटीकरण आवश्यकताओं) नियमन, 2015 के विनियमन 33 के अन्तर्गत दाखिल किये गये। तिमाही/वार्षिक वित्तीय परिणामों का पूर्ण प्रारूप बीएसई लिमिटेड की वेबसाइट (www.bseindia.com) एवं कम्पनी की वेबसाइट (www.mishkaxeim.com) पर उपलब्ध है।

स्थान: दिल्ली

तिथि: 22/05/2020

टाटा पावर दिल्ली डिस्ट्रिब्यूशन लिमिटेड				
टाटा पावर एवं दिल्ली सरकार का संयुक्त उपक्रम				
TATAPOWER-DOL एंजि. ऑफिस : एनडीपीएल हाउस, इडलस, लाइन, किस्से कम, दिल्ली-110009				
फोन : 66112222, फैक्स : 27468042, ईमेल : TPDDL@tatapower-ddl.com				
CIN No. : U40109DL2001PLC111526, वेबसाइट : www.tatapower-ddl.com				
निविदा सूचना आमंत्रित				
टाटा पावर-डीडीएल निम्न मर्दों के लिए निविदाएं आमंत्रित करता है:				
निविदा पृष्ठताछ सं. कार्य का विवरण	अनुमानित लाग/बरेहर्ज जमा राशि (₹)	बोली दस्तावेज की बिक्री	बोली जमा करने की तिथि	बोली जमा करने की तिथि और समय/ निविदा खोलने की तिथि और समय
TPDDL/ENG/ENQ/200001222/20-21 Rate Contract for Supply, Testing and Commissioning of TMLUs	1.1 Cr / 2,75,000		24.05.2020	15.06.2020, 16:00 Hrs 15.06.2020; 16:30 Hrs
TPDDL/ENG/ENQ/200001221/20-21 RFX - 5000001706 Rate Contract for Supply of LT Palm Connectors for DTs	26.80 Lac / 34,000		23.05.2020	12.06.2020, 16:00 Hrs 12.06.2020; 16:30 Hrs
समपूर्ण निविदा एवं शुद्धिपत्र दस्तावेज हमारी वेबसाइट पर उपलब्ध				
website www.tatapower-ddl.com → Vendor Zone → Tender / Corrigendum Documents				
Contracts - 011-66112222				

UNIMONI FINANCIAL SERVICES LTD
(Former UAE Exchange & Financial Services Limited.)
Regd. Off.- N.G. 12 & 13, Ground Floor, North Block, Manipal Center, Dickenson Road, Bangalore - 560 042. Corporate Identity Number: U85110KA1995PLC018175
सार्वजनिक सूचना
जनता को सूचित किया जाताहै कि, युनिमोनी फायनेंशियल सर्विसेस लिमिटेड (पूर्व युरोई एक्सचेंज एंड फायनेंशियल सर्विसेस लिमिटेड) की पानिपत शाखा ३१ मई २०२० से स्थानांतरित हो रही है।
पुरानातथा: युनिमोनी फायनेंशियल सर्विसेस लिमिटेड , फर्स्टफ्लोर, सीताराम कुशाल सी, एयरटेल ऑफिस के ऊपर, जीटीरोड, रेलवे रोड के पास, हरियाणा – 132103.
नयापता: युनिमोनी फायनेंशियल सर्विसेस लिमिटेड , फर्स्टफ्लोर, इंडियन नंबर – 5369 / 1A, अंबालाछवनी, अंबाला, हरियाणा – 133001. दूरभाष : +91 70153 89996.
अधिक जानकारी के लिए, कृपया युनिमोनी फायनेंशियल सर्विसेस लिमिटेडसे संपर्क करें।
संपर्क व्यक्ति : शीनू – बीसीबी.
संपर्कक्रमांक : +91 70153 89996.टोल फ्रीक्रमांक :1800 102 0555.

डेडीकैटेड फ्रेट कोर्टीडोर कॉर्पोरेशन ऑफ इण्डिया लिमिटेड
भारत सरकार का उपक्रम (एल मंत्रालय)
अभिरुचि की अभिव्यक्ति हेतु अनुरोध की अधिसूचना
संख्या: HQ-ENWOMMS(TMMS)/1/2020-O/o GGM-WC/IDFCC दिनांक 11.05.2020
परिचोजना का नाम: डेडीकैटेड फ्रेड कोरीडोर कॉर्पोरेशन ऑफ इंडिया लिमिे.

कार्य शीर्षक: डीएफसीसीआईएल के लिए ट्रैक अनुसूचण प्रबंधन प्रणाली का विकास, प्रतिस्थापन, प्रवर्तन तथा संचालन।

डेडीकैटेड फ्रेड कोरीडोर कॉर्पोरेशन ऑफ इंडिया लिमिटेड (डीएफसीसीआईएल) द्वारा डीएफसीसीआईएल के लिए ट्रैक अनुसूचण प्रबंधन प्रणाली अर्थात् **“डीएफसीसीआईएल के लिए ट्रैक अनुसूचण प्रबंधन प्रणाली का विकास, प्रतिस्थापन, प्रवर्तन तथा संचालन”** प्रदान करने हेतु पात्र पक्षों /फर्मों को अपनी अभिरुचि व्यक्त करने के लिए आमंत्रित किया जाता है। इच्छुक पक्षों /फर्मों को यह सूचना प्रदर्शित करनी होगी कि वह इस कार्य को पूरा करने लिए आवश्यक योग्यता और संबंधित अनुभव रखते हैं।

इच्छुक पक्षों /फर्मों को सूचित किया जाता है कि समान संदर्भ संख्या एवं आवश्यक निर्देशों से युक्त तथा ईओआई दिया करने के लिए विस्तृत सूचना वाली अधिसूचना डाउनलोडिंग हेतु डीएफसीसीआईएल वेबसाइट www.dfccil.com/IREPS पर अपलोड की गई है। पक्षों/ फर्मों से अनुरोध है कि वे ईओआई अधिसूचना को डाउनलोड करें, तैयारी करें और तत्परतावत अपना ईओआई दिनांक 15.06.2020 तक उपर्युक्त अधिसूचना मेंदिये गये पते पर जमा करें।

भारतीय कंटेनर निगम लिमिटेड
एक नगरल कम्पनी (भारत सरकार का उपक्रम)
A Navratna Company (A Govt. of India Undertaking)
आईसीडी तुलकादाल, नई दिल्ली-110020
सार्वजनिक नीलामी /निविदा सूचना
ई-नीलामी के माध्यम से क्लीयर न किए गए/अदामाकृत आयातित कार्गो का निपटारा करना
भारतीय कंटेनर निगम लिमिटेड, उत्तरी क्षेत्र, उत्तरी मध्य क्षेत्र व पूर्वी क्षेत्र के उन कंटेनरों पर या 31.03.2020 से पहले उत्तरी क्षेत्र, उत्तरी मध्य क्षेत्र व पूर्वी क्षेत्र के टर्मिनलों पर पड़े रहीं वस्तुओं, खाली बड़े क्लीपल कंटेनरों और अदामाकृत/ विनष्ट न किये गए आयातित कार्गो की ई-नीलामी के माध्यम से 05.06.2020, 12.06.2020, 19.06.2020 व 26.06.2020 को “जैसा है जहां है के आधार पर” नीलामी करेंगे। नीलामी बिक्री के नियम एवं शर्तों एवं कार्गो बिक्रीों के साथ सभी विवरण 22.05.2020, 28.05.2020, 04.06.2020 व 11.06.2020 से www.concorindia.co.in एवं www.msctcecommerce.com पर उपलब्ध होंगे। सभी आयातकों जिनमें सरकारी उद्यम/ विभाग भी शामिल हैं, के कंटेनर/ सामान किसी विभाग, व्यापार/ उद्योगिकी/ अन्यो द्वारा दिये गए स्वामन के कारण या ऐसे किसी ऐसे अन्य कारण से संबंधित टर्मिनलों पर अदामाकृत / क्लीयर न किए गए पड़े ई और वेबसाइट में अपलोड की गई उक्त सूची में आते हैं, वे संबंधित कार्गोको निवेशक, उत्तरी क्षेत्र, उत्तरी मध्य क्षेत्र व पूर्वी क्षेत्र कॉन्कॉर और संबंधित क्लीयरर, सीमा क्लर, आयुक्त को तदनुसार सूचित कर सकते हैं और इस सूचना के 7 (सात दिनों) के भीतर ऐसे सामानों के निपटारा के संबंध में अपनी आपूर्तियों/ अन्य कोई कार्र सकते हैं। ऐसा नहीं करने पर और कोई सूचना दिये बिना सामानों की “जैसा है जहां है के आधार पर” नीलामी कर दी जाएगी। पूर्ण विवरण के लिए कृपया www.concorindia.co.in एवं www.msctcecommerce.com पर लॉग ऑन करें।
कार्याकारी निदेशक, उत्तरी क्षेत्र